

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

E.P. NO. 02 OF 2018 IN
APPEAL NO. 137 OF 2013

Dated : **3rd December, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

T.T. Limited ... **Petitioner (s)**

Vs.

Tamil Nadu Generation & Distribution Corporation
Ltd. & Anr. ... **Respondent(s)**

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma
Mr. Mukul Sharma

Counsel for the Respondent(s) : Mr. S.Vallinayagam
Ms. Amali for R-1

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma
Mr. Mukul Sharma

Counsel for the Respondent(s) : Mr. S.Vallinayagam
Ms. S. Amali for R-1

ORDER

Four weeks time is granted at the request of the learned counsel appearing for the 1st respondent for compliance of the Impugned Order passed by this Tribunal, as a last chance.

List the matter on **31.01.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member